

officers posted in Bihar who have been charge sheeted by the C.B.I. during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : The Central Bureau of Investigation has not filed charge-sheet against any IAS/IPS officer in Bihar during the last three years. However, the CBI has taken up for investigation cases against 2 IAS officers and 5 IPS officers in the State.

**Report of Kaul Committee on working of C.B.I.**

1147. SHRI MOHD MAHFOOZ ALI KHAN :

SHRI CHINTAMANI JENA :

Will the PRIME MINISTER be pleased to state :

(a) whether the High Powered Committee headed by Shri P.K. Kaul to examine working of the CBI has submitted its report;

(b) if so, the salient feature thereof; and

(c) the decision, if any, taken on the recommendations made by the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) Major recommendations of the Committee include enactment of a new Prevention of Corruption Bill and enactment of a new law regarding organisational structure as well as jurisdiction and powers of CBI.

(c) It has been decided to introduce a comprehensive Prevention of Corruption Bill in this Session of Parliament.

**Restrictions on Government servants from marrying with foreign nationals**

1148. SHRI D.N. REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether uniform restrictions from marrying foreign nationals will be imposed on all officers of Government working in sensitive position irrespective of the service to which they belong; and

(b) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) : (a) and (b) There is no proposal at present to bring uniformity in the rules applicable to Government servants, belonging to different Services, in the matter of marriage with foreign nationals, as the existing provisions in this regard have been formulated keeping in view the needs and requirements of the respective service,

**Loans by banks under NREP and IRDP**

1149. SHRI E. AYYAPU REDDY : Will the Minister of FINANCE be pleased to state :

(a) the amount advanced by banks as loans under the NREP and IRDP during 1986;

(b) the total number of beneficiaries to whom the loans were granted;

(c) the percentage of women beneficiaries; and

(d) the number of defaulters ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) According to information furnished by the State Governments during 1986-87 (upto December, 1986) banks had assisted 20.67 lakh families with loans amounting to Rs. 527.67 crores under the Integrated Rural Development Programme (IRDP). The